

saw the Foreign Secretary and informed him of the previous incidents—the other incidents had not occurred by then—and the Foreign Secretary took note of it. He said that he had come to inform our Government as he had to inform the State Department and the Foreign Secretary told him that the Government would look into the matter, it was a complicated matter and so on and he reserved his comments.

**Shri Vajpayee (Balrampur):** Sir, recently an armed guard has been posted at the Chinese trade agency in Kalimpong. May I know if there is any proposal....

**Mr. Speaker:** Order, order. That does not arise out of this.

**Shri Vajpayee:** It does arise. Sir, may I make a submission? If there would have been an armed guard at the Chinese Consulate in Bombay....

**Mr. Speaker:** Order, order; hon. Member may kindly resume his seat. He has tabled another adjournment motion, but I have disallowed it. If the hon. Minister wants to make a statement on that I have no objection.

**Shri Vajpayee:** May I put another question?

**Mr. Speaker:** Order, order. I am not going to allow any question about Kalimpong on this question about Bombay.

**Shri Vajpayee:** I want to ask a question about Bombay. Is it a fact..

**Mr. Speaker:** Order, order. I have heard him. He wants to put a question on Kalimpong and connect it with Bombay.

**Shri Vajpayee:** Both are inter-connected. If there would have been an armed guard, there would have been no such incident.

**Mr. Speaker:** Order, order; the hon. Member must control himself. In view of the statement of the hon. Prime Minister I do not think there is any need to give my consent to this motion.

**Shri Yajnik (Ahmedabad):** May I know whether the Government of India would ask the Government of

Bombay to submit a detailed report on the subject within a short time?

**Shri Jawaharlal Nehru:** We represent the Bombay Government here; of course, whatever I say is based on the reports supplied to us by the Bombay Government. How else do I get them?

**Mr. Speaker:** So far as Kalimpong is concerned, this is not at all a matter for adjournment motion. Also, it is a matter of law and order. If an armed guard has been posted in front of....

**Shri Vajpayee:** Sir, I am not pressing for my adjournment motion; I have accepted your judgment on that.

**Shri Jawaharlal Nehru:** May I just say, Sir, to remove any doubts that may be there, that the placing of an armed guard in Kalimpong has, of course, nothing to do with this. It has little to do even with the charges that have been made, of Chinese propaganda etc. It is placed there almost entirely to protect the Chinese Consul in Kalimpong because there is a good deal of feeling and therefore it has been placed in order to avoid incidents.

**Shri Vajpayee:** May I say that this feeling is widespread. May I know why only the Trade Agency in Kalimpong has been singled out for posting of an armed guard? Why not post armed guards at other agencies also?

**Shri Jawaharlal Nehru:** The hon. Member knows that Kalimpong has often been mentioned here in connection with all kinds of special activities and all that. Also, really, our own trade agents in Gyantse and Yatung, for the same purpose, have the so-called protection as armed guards have been placed around them by the Chinese authority there.

#### PAPERS LAID ON THE TABLE

#### AMENDMENTS TO INDIAN AIRCRAFT RULES

**The Minister of Transport and Communications (Dr. P. Subbarayan):** Sir, I beg to lay on the Table, under

[Shri P. Subbarayan]

sub-section (3) of Section 5 of the Indian Aircraft Act, 1934, a copy of Notification No. G.S.R. 1225, dated the 7th November, 1959 making certain further amendments to the Indian Aircraft Rules, 1937 together with an Explanatory Note thereon. [Placed in Library. See No. LT-1730/59.]

**REPORT OF INDIAN DELEGATION TO  
W.H.O. REGIONAL COMMITTEE FOR  
S.E.A.**

**The Minister of Health (Shri Kar-markar):** Sir, I beg to lay on the Table a copy of the Report of the Indian Delegation to the Twelfth Session of the World Health Organisation Regional Committee for South-East Asia held at Kandy (Ceylon) in September, 1959. [Placed in Library. See No. LT-1731/59.]

**AMENDMENT TO RICE MILLING INDUSTRY  
(REGULATION AND LICENSING) RULES**

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** Sir, I beg to lay on the Table, under sub-section (4) of Section 22 of the Rice-Milling Industry (Regulation) Act, 1958, a copy of Notification No. G.S.R. 1276, dated the 21st November, 1959 making certain amendment to the Rice-Milling Industry (Regulation and Licensing) Rules, 1959. [Placed in Library. See No. LT-1732/59.]

**NOTIFICATIONS ISSUED UNDER ESSENTIAL  
COMMODITIES ACT**

**Shri A. M. Thomas:** Sir, I beg to lay on the Table, under sub-section (3) of Section 6 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

- (i) G.S.R. No. 661, dated the 30th July, 1958.
- (ii) G.S.R. No. 1219, dated the 22nd December, 1958.
- (iii) G.S.R. No. 1188, dated the 25th October, 1959.
- (iv) G.S.R. No. 1081, dated the 15th November, 1958 making certain further amendments to the Wheat Roller Flour Mills (Licensing and Control) Order, 1957.

- (v) G.S.R. No. 60, dated the 17th January, 1959. [Placed in Library. See No. LT-1733/59.]

**REPORT OF THE PAY COMMISSION ETC.**

**The Minister of Finance (Shri Morarji Desai):** Sir, I beg to lay on the Table a copy of each of the following documents:—

- (i) Report of the Commission of Enquiry on emoluments and conditions of service of Central Government employees;
- (ii) Statistical supplement to the Report of the Commission of Enquiry on emoluments and conditions of service of Central Government employees;
- (iii) Summary of the main recommendations of the Commission of Enquiry on emoluments and conditions of service of Central Government employees; and
- (iv) A statement giving the recommendations of the Pay Commission and Government's decisions thereon. [Placed in Library. See No. LT-1734/59.]

Sir, with your permission, I rise to make a brief statement about the recommendations of the Commission of Enquiry on Emoluments and Conditions of Service of Central Government Employees, otherwise referred to as the Pay Commission.

As the House is aware, a Commission under the Chairmanship of Shri Justice Jagannadhadar, Judge of the Supreme Court, was set up in August 1957 to examine the principles which should govern the structure of emoluments and conditions of service of the Central Government employees and recommend such changes as might be considered desirable. The Commission submitted towards the end of 1957 an Interim Report on which Government issued orders in December 1957. The final Report of the Commission was received towards the end of August 1959 and the Government have now considered and taken decisions on